

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

IA No.22-24/2005 in CIVIL APPEAL NO. 4927-4929 OF 2002

PANKAJ GUPTA & ORS.

Appellant (s)

VERSUS

STATE OF JAMMU & KASHMIR & ORS.

Respondent(s)

(With appln(s) for clarification/notification of judgment dt. 16.9.04 of this Hon. Court and office report )

Date: 11/12/2006 These Appeals were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE K.G. BALAKRISHNAN

HON'BLE MR. JUSTICE D.K. JAIN

For Appellant(s)

Mr. N. Ganpathy,Adv.

For Applicant(s)

Mr. Rajiv Dutta, Sr. Adv.

Mr. M.F. Humayunisa, Adv.

Mr. Anoop Kr. Srivastava, Adv.

For Mr. Rameshwar Prasad Goyal ,Adv

For Respondent(s) Mr. J.S. Attri,Adv.

Mr. Anis Suhrawardy ,Adv

Rr-Ex-Parte

Mr. Satish Vig, Adv.

UPON hearing counsel the Court made the following

O R D E R

Issue notice.

Mr. Anis Suhrawardy, learned counsel accepts notice.

Four weeks time is granted for filing counter affidavit.

(R.K. DHAWAN)

(VEERA VERMA)

COURT MASTER

COURT MASTER